

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

STARRED QUESTION NO:129
ANSWERED ON:18.11.2010
IMPLEMENTATION OF POINT PROGRAMME
Balram Shri P.;Singh Shri Radhey Mohan

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Prime Minister's new 15 Point Programme for the Welfare of Minorities is under implementation in the country including the State of Uttar Pradesh;
- (b) if so, the details including the achievements thereof;
- (c) whether the funds allocated under the programme are being misappropriated and used properly in minority areas;
- (d) if so, the details of complaints/representations received regarding misuse/diversion of funds under the programme; and
- (e) the steps taken/proposed to be taken by the Government to check misuse/diversion of funds meant for minorities?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY AFFAIRS (SALMAN KHURSHID)

(a) to (e) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK SABHA STARRED QUESTION NO. 129 FOR 18.11.2010 RAISED BY SHRI RADHE MOHAN SINGH AND SHRI P. BALRAM NAIK REGARDING 'IMPLEMENTATION OF 15 - POINT PROGRAMME'

(a) and (e) Prime Minister's New 15 Point Programme for the Welfare of Minorities was announced in June, 2006. An important aim of the new programme is to ensure that the benefits of various government schemes for the underprivileged reach the disadvantaged sections of the minority communities. In order to ensure that the benefits of these schemes flow equitably to the minorities, the new programme envisages location of a certain proportion of development projects in minority concentration areas. It also provides that, wherever possible, 15% of targets and outlays under various schemes should be earmarked for minorities.

Targets are fixed for Minorities for schemes included in the Prime Minister's New 15 Point Programme which are amenable to earmarking for minorities and the State-wise achievements for 2009-10 are at ANNEX A. The various schemes of different Ministries/Departments included in the programme have their separate implementation and monitoring mechanism. Guidelines have also been issued to all Central Ministries /Departments by the Department of Personnel & Training in January, 2007 for giving special consideration to the recruitment of minorities in government and central public sector undertakings. The Ministry of Home Affairs has also issued revised guidelines on communal harmony in June, 2008 to all States/UTs. All these schemes and initiatives included in the new 15 Point Programme are implemented throughout the country, including the State of Uttar Pradesh, by the Ministries/Departments concerned.

The progress of implementation of the programme is regularly reviewed on half yearly basis by the Central Government. The Government has now amended the guidelines of the Prime Minister's New 15 Point Programme for the Welfare of Minorities to include Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) in the State and district level committees for ensuring effective and efficient implementation of the programme.